

**National Company Law Tribunal**

**Allahabad Bench**

**CP NO. 144/ALD/2017**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017**

**NAME OF THE COMPANY:** Ranjeet Kumar Banaji & Ors vs Prism Industrial Complex Ltd. Ors  
**SECTION OF THE COMPANIES ACT/I & B CODE:** 71(10) of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Rahul Chaudhary	Adv	Pet	Rahul
2.	Ashutosh Vaish	Adv.	Res	Ashutosh

**CP No. 144/ALD/ 2017**

Shri Rahul Chaudhary, Advocate for the petitioner. Shri Ashutosh Vaish, Advocate for Respondent-Company.

The present case is filed as a fresh case. The petitioner counsel seeks permission to carry necessary amendment/ rectification in the present application. Hence, liberty is granted.

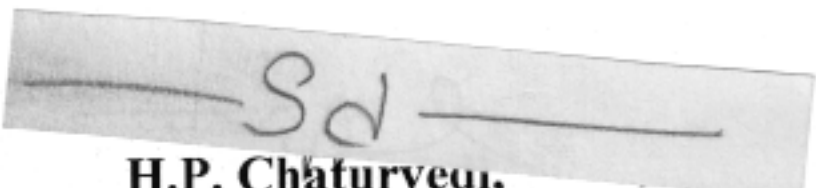
He is directed further to serve a spare copy of such amended petition to the Respondent counsel as well as to the Amicus Curiae appointed by this Court in the matter.

The Respondent company is at liberty to file objection/ reply to the present petition inclusive the question on jurisdiction of this Bench.

The matter be listed on 12<sup>th</sup> December, 2017.

Date: 29/11/2017

Typed by  
Jyoti  
(Stenographer)

  
**H.P. Chaturvedi,**  
**Member(Judicial)**